

26.11.201

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

2215

2216

HOUSE OF THE PEOPLE

Monday, 15th March, 1954

The House met at Two of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

See Part I

3 P.M.

PAPERS LAID ON THE TABLE

(i) APPROPRIATION ACCOUNTS OF THE DEFENCE SERVICES FOR 1951-52, AND COMMERCIAL APPENDIX THERETO TOGETHER WITH AUDIT REPORT THEREON

(ii) AUDIT REPORT, DEFENCE SERVICES, 1953.

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of each of the following papers under article 151 (1) of the Constitution:—

(i) Appropriation Accounts of the Defence Services for the year 1951-52 [Placed in Library. See No. S—70/54.];

(ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1951-52 and the Audit Report thereon [Placed in Library. See No. S—71/54.]; and

(iii) Audit Report, Defence Services, 1953. [Placed in Library. See No. S—72/54].

23 P.S.D.

NOTIFICATION No. S.R.O. 812.

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Ministry of States Notification No. S.R.O. 812, dated the 7th March, 1954, publishing the Proclamation made by the President revoking the Proclamation made by him on the 4th March, 1953. [Placed in Library. See No. S—73/54]

(i) ESTATE DUTY RULES

(ii) ESTATE DUTY (CONTROLLED COMPANIES) RULES.

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of each of the following Rules, under sub-section (3) of section 85 of the Estate Duty Act, 1953:—

(i) The Estate Duty Rules, 1953 [Placed in Library. See No. S—74/54.]; and

(ii) The Estate Duty (Controlled Companies) Rules, 1953. [Placed in Library. See No. S—75/54].

REHABILITATION FINANCE
ADMINISTRATION LOANS

The Deputy Minister of Finance (Shri A. C. Guha): The question of reducing the rate of interests on the loans being advanced from the Rehabilitation Finance Administration has been under the consideration of the Government of India for some time.